

## **NHRC tells CMO to form health team for jail inmates**

<https://www.tribuneindia.com/news/himachal/nhrc-tells-cmo-to-form-health-team-for-jail-inmates-602063>

Special Monitor Balkrishan Goel of the National Human Rights Commission has directed the Chief Medical Officer here to constitute a health team, which should visit the jail located at the outskirts of the town. He said the regular visit of the health team would help in averting suicide attempts and addressing health issues of jail inmates.

Goel is here on two-day visit and would visit various organisations in the district, including hospitals and Dr Radhakrishanan Government Medical College tomorrow. Dr RK Agnihotri, Chief Medical Officer, said Goel was also appraised of problems of senior citizens and specially abled people. He said Goel also sought report on the protection of rights of mothers and children and he directed to execute the provisions of Article 21 of the Constitution in later and spirit.

## HC enhances relief to kin of accident victim

<https://timesofindia.indiatimes.com/city/madurai/madras-high-court-enhances-compensation-for-accident-victims-family-to-93-lakhs/articleshow/108599919.cms>

Madurai: Madras high court has enhanced the compensation from 6.5 lakh to 9.3 lakh to the family members of a man who was killed in an accident in 2010.

Chinnadurai, a driver was going in his two wheeler on Feb 21, 2010. When he was neared Gangaikondan, a government bus which came in the opposite direction collided with his two-wheeler. Chinnadurai sustained injuries and was admitted to the Tirunelveli Medical College Hospital where he died.

His family members had filed a petition before the Tirunelveli motor accident claims tribunal seeking compensation. In 2012, the tribunal had directed the transport corporation to pay a compensation of 6.5 lakh. Challenging the order, the family members preferred the present civil miscellaneous appeal in 2013 seeking enhancement of compensation.

The counsel for the family members submitted that the deceased was only 32 years at the time of accident and was earning 13,000 per month. However, the tribunal had only taken a sum of 4,500 as monthly income of the deceased.

Justice P Dhanabal observed that no contra evidence has been adduced by the transport corporation in respect of occupation of the deceased. Taking into account the nature of work of the deceased, this court has taken a sum of 6,000 as monthly income including the future prospects. Hence, the judge enhanced the compensation and directed the corporation to pay the same.

We also published the following articles recently

NHRC awards Rs 4 lakh compensation to kin of boy died after school gate falls on him  
NHRC recommends Odisha govt to pay Rs 4 lakh compensation to deceased boy's kin after an iron gate incident. Negligence in ensuring gate safety led to the tragedy, with the school held vicariously liable for the compensation.108595253

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## **NHRC notice to Telangana govt over lack of girls toilets at school**

<https://www.siasat.com/nhrc-notice-to-telangana-govt-over-lack-of-girls-toilets-at-school-2994722/>

The facility of toilets in the schools for the students, especially for the girl students, is one of the basic amenities to be ensured and provided by the management.

New Delhi: The National Human Rights Commission has issued a notice to the Telangana government over a report alleging hardships to girl students due to the lack of toilets at a high school in Nalgonda district. In a statement issued on Monday, the NHRC has observed that the contents of the news report, if true, amount to a serious violation of the human rights of the girl students.

The NHRC said it has “taken suo motu cognisance of a media report that the girl students are facing hardships due to the lack of toilet facilities in the Devarakonda Zila Parishad High School for Girls in Nalgonda district”.

“Reportedly, girl students started using the urinals at Sulabh complexes but they had to discontinue using them when asked to pay money. After this, the girls started using free toilets at Devarakonda Bus Stop. However, the management stopped them from using the toilets and they were sent back,” it said.

The facility of toilets in the schools for the students, especially for the girl students, is one of the basic amenities to be ensured and provided by the management.

“Forcing the girl students to use the public toilets outside the schools at Sulabh complexes and the ones available at the bus stops, raises many issues of grave recklessness about the safety and security of the female students,” the statement said.

Accordingly, the Commission has issued notice to the chief secretary of the government of Telangana, seeking a detailed report in four weeks. The report should include the steps taken or proposed to be taken so that such incidents do not recur, it said.

## **6 Decades On: Ex-Army Jawan From Odisha Taken As PoW Languishes In Pak Prison As Hope Fades**

<https://www.etvbharat.com/en/!bharat/6-decades-on-odia-indian-army-jawan-anand-patri-still-in-pak-prison-enn24031802184>

Bhadrak: It has been almost 60 years that Odia jawan of Indian Army, Anand Patri is being languishing in a prison in Pakistan. He was detained as a war prisoner in Kot-Lakpat Central Jail in Lahore after the 1965 India-Pakistan war.

Despite repeated efforts of his family members, Anand could not be release till now. The process for his release has been initiated again. The National Human Rights Commission (NHRC) has directed the secretary of the Union Home Ministry to take appropriate steps in this regard. Also, Anand's family has been directed to take the help of national human rights activist and Supreme Court lawyer Radhakant Tripathi if needed.

Born in 1928, Anand's native house is in Kalyani village under Dhamnagar police station of Odisha's Bhadrak district. He was recruited in Indian Army through Indian Army Recruitment Centre Gokhale Road in Kolkata. Later, he was appointed as a jawan in the 31 Bengal Engineering Regiment of the Indian Army. He was part of the wars against China and Pakistan in 1962 and 1965

On February 7, 2003, Anand's photograph was published in the newspaper by the Home Department stating that he was in Pakistan jail. But the High Commissioner of India in Islamabad said his name was "Naseem Gopal". As Nasim (Anand) lost his mental stability, more information could not be gathered about him.

Seeing the photograph, the villagers and Anand's son Vidyadhar Patri, who is a priest and lives in Kolkata, recognised him. Vidyadhar went to the office of "Diganta", a social welfare organisation in Kolkata and informed Utpal Roy, a member of the West Bengal State Consumer Protection Council and General Editor of the International Human Rights Council. Following which, on February 5, 2004, Utpal sent a request letter to the secretary and director of the Odisha State Soldiers Board and the deputy secretary of the Odisha Home Department for the release of Anand Patri .

Vidyadhar and Utpal met the then foreign minister Pranab Mukherjee and foreign secretary Shivshankar Menon. They also met Odisha Chief Minister Naveen Patnaik and many dignitaries and informed about this. They also informed the then Foreign Minister of Pakistan, Anwar Burney, when he had come to Chandigarh in Punjab on an official visit. Later, Vidyadhar met Pakistan's Special Envoy Hamid Ansari Parani and requested for his father's extradition as per the prisoner of war policy and was promised that Anand will be handed over at the Wagah border.

On November 12, 2006, Odisha CM sent a request letter to Pranab Mukherjee to facilitate Anand's release from Pakistan jail. On December 20, 2006, the then Joint Secretary (Pakistan Division) of the Ministry of External Affairs and the CM informed Utpal Roy to go to the Wagah border to fetch him.

Following which, Utpal Roy went to the Wagah border with Vidyadhar. Although the Pakistani government had released many Indian prisoners of war, Anand Patri was not among them. The Pakistani government wanted to release Anand as an Indian citizen prisoner but not as a prisoner of war. This is because, according to the Geneva Act, no country is allowed to detain any "prisoner of war" for more than 12 years. The Indian High Commissioner in Islamabad did not accept Anand Patri as a prisoner of war. Since that day, Anand Patri has not been released from Pakistan Jail .

However, as Anand has suffered untold torture, mental pain and suffering in Pakistan jail since 1965, there is a general demand to release him as a "prisoner of war" as soon as possible. Administrative officers of the state government and OSS K. Ravi Kumar, Under Secretary through a letter dated August 3, 2023 requested the Joint Secretary, Department of Defence, Government of India, Praktan Sevadhadhi to provide details regarding Anand and take necessary action.

National human rights activist and lawyer Radhakant Tripathi filed a case in the NHRC in 2020 and the commission ordered the External Affairs Department on January 20, 2021 to take action within eight weeks. However, due to no progress in the case, Tripathi filed another case in NHRC in 2023 and the commission in its judgment issued the above order to the secretary of the Ministry of Home Affairs.

The NHRC heard the case on March 8, 2024 and instructed the Secretary, Union Home Ministry, to inform about the steps taken in this regard by April 15, 2024. Anand's family members hope that following the order, he would return home. Vidyadhar, who was seven years old when his father left for the war is hoping to finally see his father.

## **NHRC awards Rs 4 lakh compensation to kin of boy died after school gate falls on him**

<https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-awards-rs-4-lakh-compensation-to-kin-of-boy-died-after-school-gate-falls-on-him/articleshow/108595253.cms>

BHUBANESWAR: The National Human Rights Commission (NHRC) has recommended Odisha govt to pay Rs 4 lakh as compensation to next of kin of a deceased 7-year-old boy from Cuttack district who died on April 7 last year after an iron gate of school boundary wall fell on him. The Commission passed this order on March 14 after hearing a petition filed by human rights activist Dillip Kumar Das. The petitioner said the incident happened while the deceased was playing inside the Ankola Nodal Upper Primary School under Athagarh block in Cuttack district. He wanted action against the people for the negligence and award of compensation to the next of kin of the boy.

The Commission took cognizance of the case and issued notices to different govt authorities during the course of hearing. On July 3 last year, Cuttack SP in his report mentioned that the boy along with other children was playing near the school gate. They pushed and pulled the gate as part of their entertainment. Suddenly, the right-side iron gate collapsed and fell on them.

The report said the iron gate weighing about 1.5 quintals fell on the deceased. He sustained injury on his head and other parts of body and died during treatment. In the post-mortem report, the doctor opined that the death of the deceased was due to failure of cardio respiratory system and massive loss of blood and hematoma injury.

The Commission concluded that the child had died due to negligence of the school administration. "The state is vicariously liable for the same, for which due compensation should be provided to the next of kin of the deceased victim," read the order.

On November 7 last year, the Commission had issued a show cause notice to Odisha govt as to why the Commission should not recommend payment of Rs 4 lakh as compensation to the victim's kin. No reply to the show cause was received from the office of the Odisha chief secretary despite the issue of reminder on January 16, said the order.

“Hence, the show cause notice of the Commission is confirmed and recommends payment of interim compensation of Rs 4 lakh to the next of kin of the deceased. Chief secretary of Odisha is directed to ensure disbursement of compensation amount in a period of four weeks and forward the compliance report along with proof of payment to the Commission accordingly,” read the order.

## Boy's death case: NHRC asks govt to pay ₹4L relief to kin

<https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-recommends-rs-4-lakh-compensation-for-family-of-boy-killed-by-school-gate/articleshow/108600089.cms>

Bhubaneswar: The National Human Rights Commission (NHRC) has asked the state govt to pay Rs 4 lakh as compensation to the next of kin of a seven-year-old boy from Cuttack district who died on April 7 last year after an iron gate of a school boundary wall fell on him.

The commission passed the order on March 14 after hearing a petition filed by human rights activist Dillip Kumar Das.

The petitioner said the incident took place when the deceased was playing inside the Ankola Nodal Upper Primary School under Athagarh block in Cuttack district.

He wanted action taken against the people responsible for the negligence and demanded compensation for the next of kin of the boy.

The commission took cognizance of the case and issued notices to various government authorities during the course of hearing. On July 3 last year, the Cuttack SP in his report mentioned that the boy, along with other children, was playing near the school gate.

They pushed and pulled the gate and suddenly, the iron gate on the right side collapsed and fell on them.

The report said the iron gate, weighing about 150kg, fell on the boy. He sustained injuries on his head and other parts of body and died during treatment.

We also published the following articles recently

NHRC awards Rs 4 lakh compensation to kin of boy died after school gate falls on him  
NHRC recommends Odisha pay Rs 4 lakh to deceased boy's family after iron gate incident at Cuttack school. SP report details negligence. Payment ordered with show cause notice unaddressed.108595253

GATE Results 2024: Check Last Year's Toppers List and Cutoff Marks Here  
Indian Institute of Sciences (IISc), Bangalore released GATE Results 2024 on March 16. Candidates can find the results at [gate2024.iisc.ac.in](http://gate2024.iisc.ac.in). The announcement includes the master question paper and final answer keys for all papers.108545331



GATE 2024 Result declared at [gate2024.iisc.ac.in](http://gate2024.iisc.ac.in), direct link to download Indian Institute of Science (IISc) Bengaluru declared the GATE 2024 Result. Candidates can check the toppers list, cut off marks, and download results. Negative marking impacts master's program admissions. PSUs consider GATE scores for job applications.108543169

## स्कूल में शौचालय की कमी से छात्राओं को होने वाली 'कठिनाइयों' पर एनएचआरसी का तेलंगाना सरकार को नोटिस

<https://www.ibc24.in/country/nhrc-issues-notice-to-telangana-govt-over-hardships-faced-by-girl-students-due-to-lack-of-toilets-in-school-2422964.html>

नयी दिल्ली, 18 मार्च (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने नलगोंडा जिले के एक हाई स्कूल में शौचालय की कमी के कारण छात्राओं को कठिनाइयों का आरोप लगाने वाली एक रिपोर्ट पर तेलंगाना सरकार को नोटिस जारी किया है।

सोमवार को जारी एक बयान में, एनएचआरसी ने कहा है कि यदि खबर सच है, तो यह छात्राओं के मानवाधिकारों का गंभीर उल्लंघन है।

एनएचआरसी ने कहा कि उसने "एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है कि नलगोंडा जिले के देवरकोंडा जिला परिषद बालिका उच्च विद्यालय में शौचालय सुविधाओं की कमी के कारण छात्राओं को कठिनाइयों का सामना करना पड़ रहा है"।

उसने कहा, "कथित तौर पर, छात्राओं ने सुलभ परिसरों में शौचालय का उपयोग करना शुरू कर दिया था लेकिन पैसे देने के लिए कहने पर उन्हें इसका उपयोग बंद करना पड़ा। इसके बाद लड़कियों ने देवरकोंडा बस स्टॉप पर मुफ्त शौचालय का इस्तेमाल करना शुरू कर दिया। प्रबंधन ने हालांकि उन्हें शौचालय का उपयोग करने से रोक दिया और उन्हें वापस भेज दिया गया।"

बयान में कहा गया कि आयोग ने तेलंगाना सरकार के मुख्य सचिव को नोटिस जारी कर चार सप्ताह में विस्तृत रिपोर्ट मांगी है। रिपोर्ट में उठाए गए या उठाए जाने वाले प्रस्तावित कदमों को शामिल किया जाना चाहिए ताकि ऐसी घटनाओं की पुनरावृत्ति न हो।

## Watch : 59 साल से पाकिस्तान की जेल में बंद है ओडिशा का सानंद, परिवार अब भी कर रहा इंतजार

<https://www.etvbharat.com/hi/!bharat/odisha-indian-army-jawan-anand-patri-still-in-pakistan-prison-since-1965-hin24031804084>

Indian Soldier in Pakistan Jail: साल 1965 के युद्ध में लापता हुए आनंद पात्री के लाहौर जेल में बंद होने की जानकारी मिली थी. एनएचआरसी (NHRC) ने एमएचए (MHA) और एमईए (MEA) को 15 अप्रैल तक आनंद पात्री पर कार्रवाई रिपोर्ट सौंपने का आदेश दिया है.

भद्रक (ओडिशा) : ओडिशा के सैनिक आनंद पात्री को पाकिस्तान की जेल में बंद हुए लगभग 60 साल हो गए हैं. वह 1965 में भारत-पाकिस्तान युद्ध में शामिल थे, तब से वह पाकिस्तान की लाहौर जेल में युद्धबंदी के रूप में बंद हैं. इस बीच 6 दशक बीत गए. परिवार वालों ने आनंद को बचाने की पूरी कोशिश की, उनकी रिहाई आज तक नहीं हो पाई है. अब कई सालों बाद उनकी रिहाई की प्रक्रिया दोबारा शुरू हो गई है. आनंद के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने केंद्रीय गृह मंत्रालय के सचिव को उचित कदम उठाने का निर्देश दिया है. साथ ही आनंद के परिवार को इस मामले में जरूरत पड़ने पर राष्ट्रीय मानवाधिकार कार्यकर्ता और सुप्रीम कोर्ट के वकील राधाकांत त्रिपाठी की मदद लेने का भी निर्देश दिया गया है. अब इन प्रयासों से 70 के दशक से मुक्ति पाने के लिए संघर्ष कर रहे इस उड़िया सैनिक की रिहाई की उम्मीद जगी है.

### 1965 भारत-पाकिस्तान युद्ध

आनंद पत्री का घर भद्रक जिले के धामनगर थाना अंतर्गत कल्याणी गांव में है. उनका जन्म 1928 में हुआ था. उन्हें भारतीय सेना भर्ती केंद्र गोखेल रोड, कोलकाता के माध्यम से भारतीय सेना में भर्ती किया गया था. बाद में उन्हें भारतीय सेना की 31 बंगाल इंजीनियरिंग रेजिमेंट में एक जवान के रूप में नियुक्त किया गया. 1962 में आनंद भारत-चीन युद्ध में शामिल हो गए. 1965 में भारत और पाकिस्तान के बीच युद्ध हुआ था. इस युद्ध में वह भी शामिल थे. तब से, आनंद पत्री पाकिस्तान के लाहौर में कोट-लकपत सेंट्रल जेल में युद्धबंदी के रूप में अपना जीवन बिता रहे हैं.

### फोटो देखकर बेटे ने पहचाना

7 फरवरी 2003 को गृह विभाग की ओर से एक विज्ञापन प्रकाशित किया गया था. उसमें आनंद की फोटो थी. फोटो से पता चला कि वह पाकिस्तान की जेल में है. लेकिन इस्लामाबाद में भारत के उच्चायुक्त ने घोषणा की कि उनका नाम 'नसीम गोपाल' है. चूंकि नसीम (आनंद) की मानसिक स्थिरता खो गई थी, इसलिए उसके बारे में अधिक जानकारी नहीं जुटाई जा सकी. वहीं, एक विज्ञापन में आनंद पात्री की फोटो आने के बाद उनके परिवार और बेटे विद्याधर पात्री, जो पेशे से पुजारी हैं और कोलकाता में रहते हैं, उन्होंने फोटो देखकर अपने पिता को पहचान लिया. उनके गांव वालों ने भी विज्ञापन में लगी तस्वीर की पहचान आनंद की तस्वीर के रूप में की. इस विज्ञापन को देखने के बाद विद्याधर कोलकाता में 'दिगंता' (एक सामाजिक कल्याण

संगठन) के कार्यालय गए. वहां उन्होंने पश्चिम बंगाल राज्य उपभोक्ता संरक्षण परिषद के सदस्य और अंतर्राष्ट्रीय मानवाधिकार परिषद दिगंता के जनरल एडिटर उत्पल रॉय को इसकी जानकारी दी. इस संदर्भ में, 5 फरवरी 2004 को, रॉय ने आनंद पात्री की रिहाई के लिए ओडिशा राज्य सैनिक बोर्ड के सचिव और निदेशक और ओडिशा गृह विभाग के उप सचिव को एक अनुरोध पत्र भेजा.

### **तत्कालीन विदेश मंत्री को पत्र**

इस मुद्दे पर आनंद के बेटे विद्याधर पात्री और उत्पल रॉय ने तत्कालीन विदेश मंत्री प्रणब मुखर्जी और विदेश सचिव शिवशंकर मेनन से मुलाकात की. उन्हें लिखित पत्र में अपनी चिंता व्यक्त की. इसके अलावा उन्होंने ओडिशा के मुख्यमंत्री नवीन पटनायक और कई गणमान्य लोगों से मुलाकात कर इस बात की जानकारी दी. भारत ही नहीं, उन्होंने इसकी जानकारी पाकिस्तान के तत्कालीन विदेश मंत्री श्री अनवर बर्नी को भी दी, जो अपने आधिकारिक दौरे पर पंजाब के चंडीगढ़ आए थे. इसके अलावा, विद्याधर ने पाकिस्तान के विशेष दूत हामिद अंसारी परानी से मुलाकात की और उनसे अनुरोध किया कि युद्ध बंदी नीति के अनुसार उनके पिता को मुक्त और प्रत्यर्पित किया जाए.

### **2006 में हैंडओवर की संभावना पैदा हुई**

12 नवंबर 2006 को, ओडिशा के मुख्यमंत्री ने आनंद की पाकिस्तान जेल से रिहाई की सुविधा के लिए प्रणब मुखर्जी को एक अनुरोध पत्र भेजा. 20 दिसंबर 2006 को, विदेश मंत्रालय के तत्कालीन संयुक्त सचिव (पाकिस्तान डिवीजन) और सीएम ने उत्पल रॉय को उन्हें लाने के लिए वाघा सीमा पर जाने की सूचना दी.

### **मुक्ति की आशा मर गई**

उत्पल रॉय विद्याधर पात्री के साथ वाघा बॉर्डर गए. उन्होंने देखा कि पाकिस्तानी सरकार ने कई भारतीय कैदियों को रिहा कर दिया था, लेकिन आनंद पात्री को युद्धबंदी के रूप में रिहा करने पर सहमत नहीं हुई. पाकिस्तानी सरकार आनंद पात्री को युद्ध बंदी के तौर पर नहीं, बल्कि भारतीय नागरिक बंदी के तौर पर रिहा करना चाहती थी. ऐसा इसलिए, क्योंकि जिनेवा अधिनियम के अनुसार, किसी भी देश को किसी भी 'युद्धबंदी' को 12 साल से अधिक समय तक हिरासत में रखने की अनुमति नहीं है. यही कारण है कि इस्लामाबाद में भारतीय उच्चायुक्त ने आनंद पात्री को भारतीय नागरिक कैदी के रूप में स्वीकार नहीं किया. केवल इस्लामाबाद में भारतीय उच्चायोग ने आनंद पात्री को युद्धबंदी के रूप में स्वीकार किया. उस दिन के बाद से आनंद पात्री को पाकिस्तान जेल से रिहा नहीं किया गया है.

हालांकि, 1965 से, उड़िया जवान आनंद पात्री (यदि वह अभी भी जीवित हैं) पाकिस्तान की जेल में हैं, और उन्हें अनगिनत यातना, मानसिक पीड़ा और पीड़ा का सामना करना पड़ा है. इसलिए उन्हें जल्द से जल्द पाकिस्तान जेल से 'युद्धबंदी' के रूप में रिहा करने की आम मांग है. बाद के मामले में आनंद की रिहाई की प्रक्रिया शुरू नहीं हो सकी. राज्य सरकार के प्रशासनिक अधिकारियों एवं अवर सचिव 2023 ओएसएस के. रवि कुमार ने 3 अगस्त को पत्र के माध्यम से भारत सरकार के रक्षा विभाग, विशाल सचिव, प्राक्तन सेवाधाड़ी

विकास विभाग से आनंद पात्री के संबंध में विवरण उपलब्ध कराने एवं आवश्यक कार्रवाई करने का अनुरोध किया था.

### **मानवाधिकार कार्यकर्ताओं के प्रयास**

इस संवेदनशील मुद्दे पर राष्ट्रीय मानवाधिकार कार्यकर्ता और वकील राधाकांत त्रिपाठी ने 2020 में राष्ट्रीय मानवाधिकार आयोग में मामला दायर किया. इस मामले में आयोग ने 20 जनवरी 2021 को विदेश विभाग को 8 सप्ताह के भीतर कार्रवाई करने का आदेश दिया. हालांकि, ईटीएच (ETH) में कोई प्रगति नहीं होने के कारण, राधाकांत त्रिपाठी ने 2023 में एनएचआरसी (NHRC) में फिर से मामला दायर किया. इस मामले में, राष्ट्रीय मानवाधिकार आयोग ने अपने फैसले में फिर से गृह मंत्रालय के सचिव को उपरोक्त आदेश जारी किया.

### **NHRC का गृह मंत्रालय को निर्देश**

कोई नतीजा नहीं निकलने पर एनएचआरसी (NHRC) ने 8 मार्च 2024 को दोबारा मामले की सुनवाई की, और केंद्रीय गृह मंत्रालय के सचिव को सख्त निर्देश दिया कि 15 अप्रैल 2024 तक केंद्रीय गृह मंत्रालय के सचिव को सूचित करें. इस संबंध में उठाए गए कदमों के बारे में, ऐसे में कहा जा रहा है कि इस आदेश के बाद सिपाही आनंद की रिहाई की उम्मीदें बढ़ गई हैं.

उन्होंने देश के लिए लड़ाई लड़ी और पाकिस्तान ने उन्हें पकड़ लिया. उन्होंने अपना जीवन लाहौर जेल की अंधेरी कोठरी में एक कैदी के रूप में बिताया. 6 दशक बाद भी राहत नहीं. भद्रक की धरती का वीर सिपाही आनंद रिहाई का इंतजार कर रहा है. इस बीच, विद्याधर, सात साल का बेटा, जिसने अपने पिता को भेजा था, तब से अब तक पिता के वापस लौटने की राह देख रहा है. क्या आनंद एक बार फिर कल्याणी और उसके परिवार की गोद में लौट आएगा?

## Telangana Schools स्कूल में नहीं शौ चालय! छात्राओं को हो रही 'कठिनाइयों' यों पर NHRC का एक्शन, तेलंगाना सरकार को भेजा नोटिस

<https://www.enavabharat.com/state/other-states/nhrc-notice-to-telangana-government-on-difficulties-faced-by-girl-students-due-to-lack-of-toilets-in-schools-889760/>

नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग (National Human Rights Commission, NHRC) ने नलगोंडा गोंजिले के (Nalgonda District) एक हाई स्कूल में शौचालय (Toilet) की कमी के कारण छात्राओं (Female Students) को कठिनाइयों का आरोप लगाने वाली एक रिपोर्ट पर तेलंगाना सरकार (Telangana Government) को नोटिस जारी किया है। सोमवार को जारी एक बयान में, एनएचआरसी ने कहा है कि यदि खबर सच है, तो यह छात्राओं के मानवाधिकारों का गंभीर उल्लंघन है। एनएचआरसी ने कहा कि उसने "एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है कि नलगोंडा गोंजिले के देवरकोंडा कोंजिला परिषद बालिका उच्च विद्यालय में शौचालय सुविधाओं की कमी के कारण छात्राओं को कठिनाइयों का सामना करना पड़ रहा है"।

### ऐसी थी हालत

उसने कहा, "कथित तौर पर, छात्राओं ने सुलभ परिसरों में शौचालय का उपयोग करना शुरू कर दिया था लेकिन पैसे देने के लिए कहने पर उन्हें इसका उपयोग बंद करना पड़ा। इसके बाद लड़कियों ने देवरकोंडा कोंजिला बस स्टॉप पर मुफ्त शौचालय का इस्तेमाल करना शुरू कर दिया। प्रबंधन ने हालांकि उन्हें शौचालय का उपयोग करने से रोक दिया और उन्हें वापस भेज दिया गया।"

बयान में कहा गया कि आयोग ने तेलंगाना सरकार के मुख्य सचिव को नोटिस जारी कर चार सप्ताह में विस्तृत रिपोर्ट मांगी है। रिपोर्ट में उठाए गए या उठाए जाने वाले प्रस्तावित कदमों को शामिल किया जाना चाहिए ताकि ऐसी घटनाओं की पुनरावृत्ति न हो।

## स्कूल में टॉयलेट की कमी से छात्राओं को परेशानी, NHRC ने तेलंगाना सरकार को नोटिस भेजकर मांगी रिपोर्ट

<https://www.republicbharat.com/india/girl-students-face-problems-due-school-toilet-nhrc-notice-to-telangana-government-asked-report/>

हाई स्कूल में टॉयलेट की कमी के कारण छात्राओं को कठिनाइयों का आरोप लगाने वाली एक रिपोर्ट पर NHRC ने तेलंगाना सरकार को नोटिस जारी किया है।

NHRC Notice To Telangana government: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने नलगोंडा जिले के एक हाई स्कूल में शौचालय की कमी के कारण छात्राओं को कठिनाइयों का आरोप लगाने वाली एक रिपोर्ट पर तेलंगाना सरकार को नोटिस जारी किया है। है सो मवार को जारी एक बयान में, एनएचआरसी ने कहा है कि यदि खबर सच है, है तो यह छात्राओं के मानवाधिकारों का गंभीर उल्लंघन है।

एनएचआरसी ने कहा कि उसने "एक मीडिया रिपोर्ट का स्वतः संज्ञासंज्ञान लिया है कि नलगोंडा जिले के देवदे रकोंडा जिला परिषद बालिका उच्चविद्यालय में शौचालय सुविधाओं की कमी के कारण छात्राओं को कठिनाइयों का सामना करना पड़ रहा है" है।

### इस वजह से छात्राओं ने शुरू किया देवदे रकोंडा बस स्टॉप का मुफ्त शौचालय

उसने कहा, "कथित तौर पर, छात्राओं ने सुलसुभ परिशरों में शौचालय का उपयोग करना शुरू कर दिया था लेकिन पैसे से देवदे रकोंडा के लिए एक हने पर उन्हें इसका उपयोग बंद करना पड़ा। इसके बाद लड़कियों ने देवदे रकोंडा बस स्टॉप पर मुफ्त शौचालय का इस्तेमाल करना शुरू कर दिया। प्रबंधन ने हालांकि उन्हें शौचालय का उपयोग करने से रोक दिया और उन्हें वापस भेज दिया गया।"

### तेलंगाना सरकार ने जारी किया नोटिस

बयान में कहा गया कि आयोग ने तेलंगाना सरकार के मुख्य सचिव को नोटिस जारी कर चार सप्ताह में विस्तृत रिपोर्ट मांगी है। है रिपोर्ट में उठाए गए या उठाए जाने वाले प्रस्तावित कदमों को शामिल किया जाना चाहिए ताकि ऐसी घटनाओं की पुनरावृत्ति न हो।